COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 261 OF 2016 & IA NOs. 546 & 462 OF 2016

Dated: 17th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

SEI Kathiravan Power Pvt. Ltd. ... Appellant(s)

Vs.

TANGEDCO & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Shruti Iyar

Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

Mr. Sethu Ramalingam for R-2

<u>ORDER</u>

IA NO. 462 OF 2016 (Delay in filing reply)

Delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 261 of 2016

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may file the same on or before 08.08.2017 after serving copy on the other side.

List the matter on 20.09.2017.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson